

Mr. P.K. Padhi

CAT/111

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No.

389

199

6.

Dilip Kumar Patnaik Applicant(s)

Versus
U.O.I. & Ors

Respondent(s)

Sr. No.	Date	Order with Signature
	30/5/96	REGISTER S. Registrar
1	31-5-96	<p>Heard Shri P.K.Padhi, learned counsel for the applicant and Shri Ashok Mohanty, learned Senior Standing Counsel for the Respondents.</p> <p>The applicant is aggrieved against the order No.B/G-2/Ch.IV dated 23.5.1996 passed by the Superintendent of Post Offices, Cuttack South Division (Respondent No.3) transferring the applicant from Chatra S.O. where he is working as S.P.M., to Paradip S.O. as Postal Assistant. His brief claim is that from January 1995 to June 1995 he worked as S.P.M. of Machhagaon Sub Post Office and then from June 1995 till date he has worked as S.P.M. at Chatra Sub Post Office. xxxx He states that he hardly completed 11 (eleven) months in Chatra Sub Post Office before which the impugned order was passed transferring him to Paradip as Postal Assistant. He has mentioned several difficulties, namely, his bed-ridden father. In order to look after his father he was given a compassionate appointment. He expresses difficulty in moving to a distant place like Paradip. In this regard, he made a representation on 27.5.1996, vide Annexure-3 to the application,</p> <p><i>Kavita 31/5/96</i></p> <p><i>30/5/96</i></p> <p><i>1.P.O. for Rs 50/- has been filed.</i></p> <p><i>By 30/5/96</i></p> <p><i>Fee Regd. 30/5/96</i></p> <p><i>By 30/5/96</i></p> <p><i>Registration 30/5/96</i></p> <p><i>Fee Admin. with Stay P.</i></p> <p><i>30/5/96 Bench</i></p>

2
(A) 9

Serial
No. of
Order

Date of
Order

Order with Signature

before the Director of Postal Services, office of C.P.M.G., Bhubaneswar, wherein he had given alternative places nearer to Jagatsinghpur for consideration.

This Original Application can be disposed of by giving a suitable direction to Respondent No.2 before whom the representation at Annexure-3 is pending. I accordingly direct Respondent No.2, the Director of Postal Services, to dispose of the applicant's representation on or before 20.6.1996 and till that time, the operation of item No.3 of Annexure-2 transferring the applicant to Paradip is stayed. To expedite the matter, the applicant ~~xxxxxx~~ shall hand over to Respondent No.2 a copy of this order.

The application is disposed of.

Handwritten 31/5/96
MEMBER (ADMINISTRATIVE)

One copy of order
dt. 31.5.96 may
be given to the
Counsel for both
sides.

C.O.
31/5/96

Received copy of
order dt 31.5.96
on behalf of Mr
A. Motwani
S. S. S. P. 91

Received copy
of order dt 31.
P. K. P. 96
3.6.96